

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 41/RP/2023

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of Hearing : **21.2.2024**

Coram : Shri Jishnu Barua, Chairman
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Vaayu Renewables Energy (Mevasa) Pvt. Ltd. (VREMP)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Parties Present : Shri Venkatesh, Advocate, VREMP
Shri Suhael Buttan, Advocate, VREMP
Ms. Priya Dhankar, Advocate, VREMP
Shri Aditya Tiwari, Advocate, VREMP
Ms. Swapna Seshadri, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the present Review Petition has been filed seeking a review of the Commission's order dated 7.12.2023 in Petition No. 20/MP/2021 filed under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 33A of Connectivity Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of the connectivity and release of the Bank Guarantee dated 16.8.2018. Learned counsel submitted that one of the grounds raised by the Review Petitioner for the purpose of seeking relinquishment of connectivity and release of BG was the supervening circumstances as faced by the Review Petitioner, which had frustrated the basis/foundation of the Connectivity Agreement. However, the impugned order as such does not deal with/address the aforesaid ground/submission of the Review Petitioner.

2. Learned counsel for the Respondent, CTUIL, opposed the admissibility of the Review Petition and sought liberty to file its limited reply to this effect.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondent, CTUIL, to file its reply on the admissibility of the Review Petition, if any, within three weeks with a copy to the Review Petitioner, who may file its rejoinder thereof, within a week thereafter.



4. The Review Petition will be listed for the hearing on **admissibility** on **27.3.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)